IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-164/252/ND/2018

In the matter of Simsam Infonet (P) Ltd.

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 21.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

(V.K. Subburaj) Hon'ble Member (Tech.)

(Pradeep R. Sethi) Hon'ble Member (Tech.)

For the Petitioner /applicant

: Mr. Gaurav Kaushal, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the Appellant is present and moves this petition. Ld. Counsel for the Appellant represents that an advance copy of this Appeal has already been served to the Respondent/ ROC on 13.2.2018. However, none appears for the respondent ROC. Three weeks time is granted to the ROC to respond to this appeal and file reply to the same. Further, the appellant is required to furnish a copy of the Appeal along with annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off within a period of one week from today. In addition, a copy of the same shall also be made available to the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for the Income tax Department before this Tribunal. Income tax Department to respond within the said period of 3 weeks.

Post the matter on 15.3.2018.

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(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- 2d-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit